

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Ajay @ Bunty @ Sumit  
FIR no. 0144/2020  
PS Preet Vihar  
u/s 25/54/59 Arms Act

02.11.2020

**An application u/s 437 Cr.P.C for grant of Interim bail/bail received from the Jail through Jail Superintendent. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

Sh. S.N. Jha, ld. LAC for the accused.

At this stage, it is noticed that vide order dated 01.10.2020, accused Ajay @ Bunty @ Sumit was granted bail by this court on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount in the present case.

Present application is therefore, not maintainable.

It is dismissed and disposed of accordingly.

Copy of this order be sent to the accused through Jail Superintendent concerned.

Copy be given dasti to LAC.

Order be upload on server.

Record be tagged with the challan as and when filed.

**DINESH  
KUMAR**

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DINESH KUMAR  
Date: 2020.11.02  
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**(DINESH KUMAR)  
ACMM (EAST)/KKD/02.11.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

E. FIR no. 754/2020  
PS New Ashok Nagar  
u/s 379 IPC

02.11.2020

**An application for release of mobile phone mark VIVO Y-91 on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

Sh. Sanjay Soti, Id. Counsel for the applicant Vishesh Tyagi.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.10,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly

authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel is directed to file the original application along with documents in the court within 2 days from today.

**DINESH KUMAR** Digitally signed by  
DINESH KUMAR (DINESH KUMAR)  
Date: 2020.11.02 ACMM (EAST)/KKD/02.11.2020  
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**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Jaswant Verma  
FIR no. 0892/2015  
PS Preet Vihar  
u/s 420/34 IPC

02.11.2020

**An application u/s 437 Cr.P.C for grant of Interim bail received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

Sh. Amit Kumar, Id. Counsel for the applicant.

At request, be listed on 04.11.2020.

**DINESH  
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Date: 2020.11.02  
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**(DINESH KUMAR)  
ACMM (EAST)/KKD/02.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

State vs. Akbar  
FIR no. 217/2020  
PS Preet Vihar  
u/s 379/511 IPC

**Application u/s 437 Cr.P.C for grant of bail is received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

**02.11.2020**

Present: Ld. APP for the State.  
Sh. Aas Mohd, Id. Counsel for the applicant.  
Accused is stated to be in JC.  
Submissions on bail application heard.  
Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 13.10.2020. It has been argued by Ld. Counsel for accused that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 13.10.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the

circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant **Akbar** is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.

2. He will not try to influence the witnesses.

3. He will not leave the country without prior permission of the court.

4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH  
KUMAR**

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Date: 2020.11.02  
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(DINESH KUMAR)  
ACMM (EAST)/KKD/02.11.2020

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Sumit Gupta  
FIR no. 220/2020  
PS Preet Vihar

02.11.2020

**An application for release of vehicle no. DL-7S-BA-4069 on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

Applicant in person with ld. proxy Counsel Ms. Sushila Khari.

Reply is received from the IO. It is stated that the documents have been verified. Insurance is valid. However, Pollution certificate was not produced and therefore, it could not be verified.

At this stage, the applicant submits that the PUC is kept in the vehicle. The IO is directed to verify the PUC and to file a report on the next date of hearing.

List this application for 07.11.2020.

Copy of this order be given dasti.

**DINESH  
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Date: 2020.11.02  
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**(DINESH KUMAR)  
ACMM (EAST)/KKD/02.11.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Rahul @ Chuha  
FIR no. 248/2020  
PS New Ashok Nagar

02.11.2020

**An application for release of vehicle on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

None for the applicant.

List this application for consideration on 07.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/02.11.2020**



**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs Hitesh Dhawan  
FIR no. 1614/2015  
PS New Ashok Nagar

02.11.2020

**An application for releasing the DL on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

**Case file taken up on the aforesaid application.**

Present : Ld. APP for the State.

Sh. Manish Kumar, Id. Counsel for applicant/accused.

Heard on application.

The DL of the applicant/accused be released to him on superdari for a period of 3 months. He is directed to deposit the renewed DL again within 3 months.

Application stands disposed of.

Record be tagged with the file.

Copy be given dasti to the applicant/his counsel.

Order be upload on server.

**DINESH**  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/02.11.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Imran @ Karlos  
FIR no. 31703/2019  
PS Preet Vihar  
u/s 379/411 IPC

02.11.2020

**An application for releasing the accused on furnishing personal bond is received from Jail through Jail Superintendent. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.  
Sh. S.N. Jha, ld. LAC for the accused.  
Heard on application.

Considering the circumstances of the case, the period of custody of the accused and prevailing conditions in the country, it is directed that the accused be released on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of the Jail Superintendent concerned.

Application is disposed of accordingly.

Copy of this order be sent to the accused through Jail Superintendent concerned.

Copy be given dasti to LAC.

Order be upload on server.

Record be tagged with the challan as and when filed.

**DINESH KUMAR** Digitally signed by **(DINESH KUMAR)**  
DINESH KUMAR **ACMM (EAST)/KKD/02.11.2020**  
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